#### [To be published in the Gazette of India, Part-II, Section 3, Sub-Section (i)] Government of India Ministry of Commerce and Industry (Department of Industrial Policy and Promotion) Central Boilers Board

New Delhi, the 15<sup>th</sup> December, 2005.

#### Notification

G.S.R. ...423 .- Whereas certain draft regulations further to amend the Indian Boiler Regulations, 1950 were published, as required by sub-section (1) of section 31 of the Indian Boilers Act, 1923 (5 of 1923), in the Gazette of India, dated the 21<sup>st</sup> May, 2005 with the notification of the Government of India in the Ministry of Commerce and Industry (Department of Industrial Policy and Promotion) (Central Boilers Board), number G.S.R. 170, dated the 16<sup>th</sup> May, 2005 for inviting objections and suggestions from all persons likely to be affected thereby before the expiry of the period of forty-five days from the date on which the copies of the said Gazette notification were made available to the public;

And whereas the copies of the said Gazette were made available to the public on the  $13^{th}$  June, 2005;

And whereas no objections or suggestions have been received from any person in respect to such drafts within the time period specified in the said draft;

Now, therefore, in exercise of the powers conferred by section 28 of the Indian Boilers Act, 1923, the Central Boilers Board hereby makes the following regulations further to amend the Indian Boiler Regulations, 1950, namely:-

**1.** (1) These regulations may be called the Indian Boiler (Fourth Amendment) Regulations, 2005.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Indian Boiler Regulations, 1950, (hereinafter referred to as the principal regulations), in regulation 376, after clause (f), the following clause shall be inserted, namely:-

"(ff) For boilers working at a pressure 50 kg/cm<sup>2</sup> or more, and used exclusively for electric power generation, the inspection shall be carried out in accordance with the provisions of Appendix JA.".

3. In the principal regulations, for regulation 377, the following regulation shall be substituted, namely:-

**"377. Hydraulic test of boilers for registration**.- (a) Every boiler shall be hydraulically tested in the presence of an Inspector.

(b) Boiler working at a pressure 50 kg/cm<sup>2</sup> or more, and used exclusively for electric power generation need not be hydraulically tested for issue of certificate every year, provided that the inspection of such boiler is carried out as per the provisions of regulation 376."

4. In the principal regulations, after Form XVIII, the following Form shall be inserted, namely:-

#### "Form XIX

#### DETAILS TO BE FURNISHED ALONGWITH APPLICATION FOR INSPECTION OF BOILER AFTER TWELVE MONTHS OF THE CERTIFICATION UNDER APPENDIX 'JA'

1.	Name and address of the owner	:
2.	Registry number of the boiler	:
3.	Quality of steam and its temperature	:
4.	Rate of steam generation	:
5.	Heating surface	:
6.	Year of make	:
7.	Brief description of boiler	:
8.	Type of construction (Whether riveted or welded)	:
9.	Whether fired or waste heat boiler	:
10.	Date of registration	:
11.	Details of past exemption granted by the government, if any	:
12.	Last date of annual inspection	:
13.	Expiry date of current certificates	:

14.	Working pressure at which last certificate was issued	:
15.	Details of past repairs (year-wise)	:
16.	Remark as entered in the last certificate	:
17.	Quality of boiler feed water	:
18.	Whether requisite number of feed pumps are in satisfactory working condition at present?	:
19.	Number of safety valves mounted on shell/drum and super heater	:
20.	Total number of soot blowers provided in boiler	:
21.	Number of soot blowers in working condition	:
22.	Whether safety valves are blowing satisfactorily at or below design pressure ?	:
23.	Whether safety valve assemble is free from jamming as verified by operating casing lever ?	:
24.	Whether high and low water level alarm is in good condition ?	:
25.	Whether main steam stop valves, feed check valves, blow down valves and master pressure gauge are in working condition?	:
26.	Whether additional requirements for automatic boilers as per regulation 281 A are complied with? (If 'No' give details).	:
27.	Latest date of calibration for master pressure gauge, temperature indicator/ recorder for superheater, hot reheat,	

	cold Reheat and main steam line.	:
28.	Latest date when boiler protection devices were satisfactorily tested.	:
29.	Details of boiler tripping for last three months with reasons thereof.	:
30.	Present irregularities in instruments and controls if any observed in control- room of boiler house.	:
31.	Details of present boiler leakage.	:
32.	Present operating pressure of the boiler.	:
33.	Date when boiler water sample tested last (enclose copy of test report showing TDS).	:
34.	State at what intervals such test is carried out.	:
35.	When boiler was last opened for internal and/or external cleaning?	:
36.	State at what intervals such cleaning is carried out.	:
37.	Whether there was any shut down since last inspection when the boiler could have been offered for inspection?	:
38.	Whether working pressure of the boiler ever exceeded in the past beyond certified limit? If any, give details.	:
39.	Details of boiler accident which took place in the past, if any.	:
40.	Whether state Boilers Operation Engineer's/Attendant's Rules are compiled with?	:

- 41. Irregularities, if any, noticed in the past in compliance of Indian Boiler Act, 1923.
- 42. Whether guidelines laid down by Central Boilers Board for granting exemption to the Waste heat boiler are fulfilled or not? :

#### GENERAL MANAGER (Generation)

Remarks of the inspector who verified correctness of above statement paying check visit to the Boiler House.

Inspector of Boilers".

5. In the principal regulations, after Appendix J, the following Appendix shall be inserted, namely:-

:

#### "APPENDIX JA

#### [See regulation 376(ff)]

## A. Power Utility Boilers working at a pressure 50 kg/cm<sup>2</sup> or more and up to 20 years of age

- (1) The boilers working at a pressure 50 kg/cm<sup>2</sup> or more and up to 20 years of age, generating steam for power generation shall be inspected as detailed below after the expiry of twelve months from the date of full inspection and certification of fitness shall be issued by the Chief Inspector or Director of Boilers of State, through inspection of the following records which shall be made available to the Chief Inspector or Director or Director of Boilers of the operating certificate, provided he is satisfied that the boiler can be allowed to be operated for a further period of twelve months.
- (a) Operation data for superheater and reheater temperature excursions from the output of Data Acquisition System (DAS).
- (b) History of shut downs during the previous year with their causes and actions taken.
- (c) Records of any Non-Destructive test carried out on the boiler pressure parts during the year.
- (d) Water quality to the boiler is maintained up to the requirement of such boilers and on line data of the quality be provided.
- (e) Boiler tube failure record (location, number of tubes repaired/replaced).
- (2) Full inspection shall be carried out by the Chief Inspector or Director of Boilers at the expiry of twenty-four months as provided in regulation 390. However, in case shutdown of fifteen days or more is planned any time before expiry of the certification period and after six months of the certification, the Chief Inspector or

Director of Boilers shall be duly informed so that complete inspection can be scheduled during the said shut down period.

## B. Boiler working at a pressure up to 50 kg/cm<sup>2</sup> and up to 20 years of age.

- (1) The boilers working at a pressure up to 50 kg/cm<sup>2</sup> and up to 20 years of age generating steam for power generation shall be subjected to Hydraulic Test at pressure equivalent to the working pressure at the expiry of twelve months from the date of full inspection and certification of fitness by the Chief Inspector or Director of Boilers of the State, and having satisfied with the operation records as at paragraph A, shall be allowed for running for another period of twelve months.
- (2) Full inspection shall be carried out by Chief Inspector or Director of Boilers at the expiry of twenty-four months. However, if shutdown of fifteen days or more is planned any time before expiry of the certification period and after six months of the certification, Chief Inspector or Director of Boilers shall be duly informed so that inspection can be scheduled during the said shut down period.

# C. Boilers working at a pressure 50 kg/cm<sup>2</sup> or more, and more than 20 years of age.

- (1) Boiler working at a pressure 50 kg/cm<sup>2</sup> or more and more than 20 years of age, generating steam for power generation, shall be subjected to Hydraulic test at a pressure 1.25 times the working pressure at the expiry of twelve months from the date of full inspection and certification of fitness by the Chief Inspector or Director of Boilers of the State, and having satisfied the conditions and requirements as at paragraph A, shall be allowed running for another period of twelve months.
- (2) Full inspection shall be carried out by Chief Inspector or Director of Boilers at the expiry of twenty-four months. However, if shut down of fifteen days or more is planned any time before expiry of the certification period and after six months of the certification, Chief Inspector or Director of Boilers shall be duly informed so that inspection can be scheduled during the said shut down period.

### D. Boiler working at a pressure up to 50 kg/cm<sup>2</sup> and more than 20 years of age:

Boiler working at a pressure up to  $50 \text{ kg/cm}^2$  and more than 20 years of age shall continue to be subjected to full inspection every year to the satisfaction of Boiler Inspector.".

File No. 20(13)/97-Boilers

(V. K. GOEL)

Secretary, Central Boilers Board

Note:- The principal regulations were published in the Gazette of India vide S.O. 600, dated the  $15^{\text{th}}$  September, 1950 and subsequently amended vide notifications –

- (i) G.S.R. 178, dated the  $24^{th}$  March, 1990;
- (ii) G.S.R. 179, dated the 24<sup>th</sup> March, 1990;
- (iii) G.S.R. 488, dated the <sup>9th</sup> October, 1993;
- (iv) G.S.R. 516 dated the  $23^{rd}$  October, 1993;
- (v) G.S.R. 634 dated the  $25^{\text{th}}$  December, 1993;
- (vi) G.S.R. 107 dated the 26<sup>th</sup> February, 1994;Errata G.S.R. 223 dated the 14<sup>th</sup>

May, 1994;

- (vii) G.S.R. 250 dated the 4<sup>th</sup> June, 1994;
- (viii) G.S.R. 402 dated the13<sup>th</sup> August, 1994;
- (ix) G.S.R. 427 dated the  $20^{\text{th}}$  August, 1994;
- (x) G.S.R. 562 dated the  $12^{\text{th}}$  November, 1994;
- (xi) G.S.R. 607 dated the  $10^{\text{th}}$  December, 1994;
- (xii) G.S.R. 83 dated the 25<sup>th</sup> February, 1995;
- (xiii) G.S.R. 93 dated the 4<sup>th</sup> March, 1995;
- (xiv) G.S.R. 488 dated the 9<sup>th</sup> November, 1996;
- (xv) G.S.R. 582 dated the  $28^{th}$  December, 1996;
- (xvi) G.S.R. 59 dated the 25<sup>th</sup> January, 1997;
- (xvii) G.S.R. 117 dated the 1<sup>st</sup> March, 1997;
- (xviii) G.S.R. 172 dated the 29<sup>th</sup> March, 1997.
- (xix) G.S.R. 221 dated the 21<sup>st</sup> November, 1998.
- (xx) G.S.R. 131 dated 1<sup>st</sup> May, 1999.
- (xxi) G.S.R. 139 dated 8<sup>th</sup> May, 1999. Errata G.S.R. 201 dated 7<sup>th</sup> April, 2001.
- (xxii) G.S.R. 237 dated 31<sup>st</sup> July, 1999.
- (xxiii) G.S.R. 345 dated 23<sup>rd</sup> October, 1999.
- (xxiv) G.S.R. 397 dated 14<sup>th</sup> October, 2000
- (xxv) G.S.R. 219 dated 14<sup>th</sup> April, 2001.
- (xxvi) G.S.R. 496 dated 8<sup>th</sup> September, 2001
- (xxvii) G.S.R. 672 dated 15<sup>th</sup> December, 2001.
- (xxviii)G.S.R. 127 dated 13<sup>th</sup> April, 2002
- (xxix) G.S.R. 407 dated 22<sup>nd</sup> November, 2003.
- (xxx) G.S.R. 201 dated 19<sup>th</sup> June, 2004.
- (xxxi) G.S.R. 202 dated 19<sup>th</sup> June, 2004
- (xxxii) G.S.R. 265 dated 7<sup>th</sup> August, 2004
- (xxxiii)G.S.R. 32 dated 29th January, 2005
- (xxxiv)G.S.R. 66 dated 26<sup>th</sup> February, 2005.
- (xxxv) G.S.R. 67 dated 26<sup>th</sup> February, 2005.

То

The General Manager, Govt. of India Press, Ring Road, Mayapuri, NEW DELHI-110064.